

ITEM NO.1501

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18959/2017

(Arising out of impugned final judgment and order dated 14-03-2017 in SA No. 122/2015 passed by the High Court of Judicature At Bombay At Nagpur)

NAGPUR IMPROVEMENT TRUST

Petitioner(s)

VERSUS

SHEELA RAMCHANDRA TIKHE

Respondent(s)

Date : 31-10-2018 This petition was called on for pronouncement of Judgment today.

For Petitioner(s) Mr. Satyajit A. Desai, Adv.
Ms. Anagha S. Desai, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Abhishek Bhoot, Adv.
Mr. Ravindra K., Adv.
Mr. Pratik R. Bombarde, AOR

Hon'ble Mr. Justice Ashok Bhushan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.K. Sikri and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed Reportable judgment.

Pending applications, if any, stand disposed of.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file.)